

ORISSA ORDINANCE No. 4 OF 1994

THE ORISSA PANCHAYAT LAWS (AMENDMENT) ORDINANCE, 1994

[Promulgated by the Governor of Orissa on the 4th October 1994, First published in an extraordinary issue of the *Orissa Gazette*, dated the 5th October 1994]

AN

ORDINANCE

FURTHER TO AMEND THE ORISSA ZILLA PARISHAD ACT, 1991, THE ORISSA PANCHAYAT SAMITI ACT, 1959 AND THE ORISSA GRAMA PANCHAYATS ACT, 1964.

WHEREAS the Legislature of the State of Orissa is not in session ;

AND WHEREAS the Governor of Orissa is satisfied that circumstances exist which render it necessary for him to take immediate action to amend the Orissa Zilla Parishad Act, 1991, the Orissa Panchayat Samiti Act, 1959 and the Orissa Grama Panchayats Act, 1964 in the manner hereinafter appearing ;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Orissa is pleased to make and promulgate the following Ordinance in the Forty-fifth Year of the Republic of India :—

Short title.

1. This Ordinance may be called the Orissa Panchayat Laws (Amendment) Ordinance, 1994.

Amendment
of sections
6 and 8 of
Orissa Act 17
of 1951.

2. In the Orissa Zilla Parishad Act, 1991 :—

(a) after sub-section (3) of section 6, the following sub-section shall be inserted, namely :—

“(3-a) The constituencies determined in pursuance of the Explanation to sub-section (1) and the reservation of seats for the Scheduled Castes, the Scheduled Tribes and women made under sub-section (3) shall be published by Government in the Gazette.”; and

(b) for sub-sections (3) and (4) of section 8, the following sub-section shall be substituted, namely :—

“(3) Reservation of offices of Presidents under sub-section (2) for the Schedule 1 Castes, the Scheduled Tribes and Women shall be made by Government by rotation among different Parishads and the reservation so made shall be published in the Gazette.”

Amendment
of section 16
of Orissa Act
of 1950.

3. In section 16 of the Orissa Panchayat Samiti Act, 1959,—

(a) after sub-section (2), the following sub-section shall be inserted, namely :—

“(2-a) The constituencies determined in pursuance of the Explanation to sub-section (1) and the reservation of seats for the Scheduled Castes, the Scheduled Tribes and Women made under sub-section (2) shall be published by Government in the Gazette.”; and

(b) in clause (iii) of sub-section (3-a), the words “by the Election Commission” shall be omitted.

Amendment
of section 10
of Orissa Act
1 of 1965.

4. In section 10 of the Orissa Grama Panchayats Act, 1964, in sub-section (6), for the words “by the Election Commission”, the words “in the Gazette” shall be substituted.

B. SATYANARAYAN REDDY

GOVERNOR OF ORISSA

Dated the 4th October, 1994